The 30th April 1969

No.LJL.198/69/2.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT VII OF 1969

[Received the assent of the Governor on the 26th April, 1969]

THE ASSAM CONTINGENCY FUND (AUGMENTATION OF CORPUS) ACT, 1969

(Published in the Assam Gazette Extraordinary, [dated the 1st May, 1969)

Preamble. Whereas it is expedient to augment the Corpus of the Contingency Fund of the State of Assam;

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

- Short title, 1. (1) This Act may be called the Assam Continextent and gency Fund (Augmentation of Corpus) Act, 1969.

 ment.
 - (2) It extends to the whole of Assam.
 - (3) It shall come into force at once.

Further payment to the Contingency Fund of the State Government into the Contingency Fund of the State of Assam a further sum of Rs. 1 crore out of the Revenues of the State for the financial year 1969-70.

B. SARMA, Secretary to the Government of Assam,